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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010429022021**

\+ OMP (ENF.) (COMM.) 40/2022

M/S INTERSTATE CONSTRUCTION COMPANY

.....Decree Holder

Through: None.

versus

NATIONAL PROJECTS CONSTRUCTION CORPORATION LIMITED .....Judgement Debtor

Through: Mr. Rajat Arora and Ms. Mariya Shahab, Advocates.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% 26.11.2026

1. The case is called out in the revised list.

2. None appears on behalf of the Decree Holder.

3. It is pertinent to note that, on the previous date of hearing, it was made clear that in the event of non-appearance on behalf of the Decree Holder on the next date, the present petition would be liable to be dismissed for non-prosecution.

4. Despite the said direction, there is no appearance on behalf of the Decree Holder today.

5. Accordingly, the present petition is dismissed in default and for want of prosecution.

OM PRAKASH SHUKLA, J

NOVEMBER 26, 2026/pa

Signature Not Verified
Signed By:GUNN
Signing Date:26.11.2026
18:44:45